

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(31)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 25/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER : :

PETITION NUMBER : CP/52/2016

NAME OF THE PETITIONER(S) : SREEKUMARI AMMA & 3 ORS

NAME OF THE RESPONDENT(S) : NIGHTINGALE COLLEGE OF NURSING KERALA
PVT LTD & 15 ORS

UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION FOR WHOM

Dr. K. S. Ravichandran, PCS

S. Mangala Devi, Adv
For KSR & Co, CBE

For Petitioners

J. Macmillan

ORDER

Counsel for petitioners present and submitted his arguments. It appears that the provisions under Sec.244 of the Companies Act, 2013, have been complied with. The petition is admitted for hearing. Having heard the counsel for petitioner and having perused the records, this Tribunal is satisfied that a *prima facie* case is made out for according interim relief (c). Therefore, I am inclined to pass order restraining the Company from altering the status quo in any manner whatsoever in relation to funds, assets and properties of the Company without the leave of this Tribunal.

Counsel for petitioner is directed to cause private notice on the respondents and file proof of the same by way of an affidavit by the next date of hearing. Put up on 16.11.2017 at 10.30 A.M.

Sd -
K Anantha Padmanabha Swamy
Member (Judicial)

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